

(b) Yes, Sir.

(c) The matter was looked into by the Vigilance Department of the Chandigarh Administration and the Chief Commissioner himself. It was found that there was no *malafide* on the part of the officer and that the mistake had occurred through oversight. The officer concerned was suitably warned to be careful in future.

Electric Connections for Tube-wells in Chandigarh

4352. SHRI SHRI CHAND GOYAL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of applicants in the Union territory of Chandigarh who have applied for the grant of electric connection for their tube-wells during 1967-68 and 1968-69 so far; and

(b) the number of persons who have been granted tube-well connections as also the number of pending applications?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) 28. (In addition 38 applications were pending on 2-5-67 when the Punjab State Electricity Board was trifurcated.)

(b) 19 and 44 respectively. Three applications were rejected.

Cases Pending before High Courts

4353. SHRI MADHU LIMAYE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) how many cases were pending before the various High Courts in the country as on the 31st December, 1967;

(b) how many of them were over five years old;

(c) what are the main reasons of delay; and

(d) what steps Government propose to take for their early disposal?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) and (b). A Statement giving the information is

laid on the Table of the House [*Placed in library. See No. LT-2682/68*]

(c) Heavy institutions and inadequacy of Judge strength are stated to be the main reasons for delay.

(d) During the year 1968, so far two posts of permanent Judges in the Andhra Pradesh High Court, one post of permanent Judge and six posts of Additional Judge in the Calcutta High Court, three posts of permanent Judge and two posts of Additional Judge in the Delhi High Court, three posts of Additional Judge in the Gujarat High Court, one post of Additional Judge in the Kerala High Court, one post of permanent Judge in Madhya Pradesh High Court and two posts of Additional Judge in the Punjab and Haryana High Court have been sanctioned.

Securities of Employees of Gorakhpur Area of Uttar Pradesh Roadways

4354. SHRI ONKAR LAL BERWA: SHRI MOLAHU PRASAD: SHRI YASHPAL SINGH:

Will the Minister of TRANSPORT AND SHIPPING be pleased to refer to the reply given to Unstarred Question No. 6652 on the 30th August, 1968 regarding securities of Employees of Gorakhpur Area of Uttar Pradesh Roadways and State.

(a) whether the investigation by the police has since been completed; and

(b) if so, the number of persons, who were involved in the case, arrested and the action taken or likely to be taken against them?

THE DEPUTY MINISTER IN THE MINISTRY OF TRANSPORT AND SHIPPING (SHRI BHAKT DARSHAN):

(a) and (b). The police authorities have submitted their investigation report regarding the removal of the pages of security ledgers. They have not been able to find so far who removed the pages of these ledgers. Consequent, no arrests have been made as yet nor action taken against anyone. However, further investigation is still in progress and efforts are continuing to arrest the concerned official dealing with security accounts in the office of the General Manager, U.P. Government Roadways, Gorakhpur, who is still absconding.